

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

**M.A. No. 14 of 2024 (SZ)
in
Original Application No.30 of 2020 (SZ)**

IN THE MATTER OF:

K HIROJI RAO FARMER

..... APPLICANT

Vs

UNION OF INDIA THROUGH ITS SECRETARY MOEF & CC & OTHERS

.... RESPONDENTS

REPORT FILED BY THE APPCB 7th RESPONDENT

DATE- 11.02.2025



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN
ZONE, CHENNAI**

**Miscellaneous Application No.14 of 2024(SZ) in
Original Application No.30 of 2020(SZ)**

IN THE MATTER OF:

K. Hiroji Rao, AP

... Applicant

Versus

Union of India,
Through its Secretary,
MoEF&CC, New Delhi and ors.,

... Respondents

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Dt. .02.2025

Place: Anantapuramu


**A.P. Pollution Control Board
Environmental Engineer,
Regional Office, Anantapuramu.
Environmental Engineer
A.P. Pollution Control Board
Regional Office, Anantapuram**

**STATUS REPORT OF A.P POLLUTION CONTROL BOARD
SUBMITTED IN COMPLIANCE TO HON'BLE NATIONAL GREEN
TRIBUNAL (NGT), SOUTH ZONE (SZ), CHENNAI ORDER DATED
27.05.2021 IN O.A NO. 30/2020 (SZ).**

It is to submit that in the matter of Original Application No. 30/2020 (SZ) (Earlier 337 of 2018 (PB)), Shri K. Hiroji Rao Vs Union of India and 46 respondents, the National Green Tribunal (NGT), South Zone (SZ), Chennai has passed an Order dated 27.05.2021 and directed that *“the violating units are directed to pay compensation within a period of 3 (Three) months from the date of order and if the amount is not paid, then the Andhra Pradesh Pollution Control Board is directed to take appropriate steps to realize the amount with the aid of concerned District Collector by initiating necessary proceedings in accordance with law.*

The Andhra Pradesh Pollution Control Board is also directed to make periodical inspection of these crusher units and stone quarrying units functioning in that area and if there is any violation found and non-compliance of the recommendations, if any, issued by the committee, then the Andhra Pradesh Pollution Control Board is directed to take appropriate action against the erring units, apart from issuing closure direction, assess environmental compensation and recover the amount from them on the basis of the guidelines provided by the Central Pollution Control Board in this regard in accordance with law.

The Andhra Pradesh Pollution Control Board is further directed to submit a status of recovery of compensation directed to be paid by each unit periodically once in 4 (Four) months and if such reports are filed, the office is directed to place the same before this Bench for consideration”.

In compliance to the above order the Status report is submitted below:

- 1) It is to submit that there are 21 Nos., of stone crushers in Nemaikallu (V), Bommanhal (M), Ananthapuramu District. Sri K. Hiroji Rao and others have filed application in Hon'ble NGT South Zone vide Original Application 30/2020 (earlier O.A. No. 337/2018 (PB)) against the stone crushers in Nemaikallu (V) of Bommanahal (M) with regard to pollution problems.
- 2) As per the Orders of the Hon'ble NGT, the Joint Committee of CPCB and APPCB submitted the report to Hon'ble NGT, South Zone, Chennai on 01.03.2021 with regard to the Assessment of Environmental Compensation to the stone crushers for past violations of the conditions imposed. The Hon'ble NGT vide Order dated 27.05.2021 accepted the report and directed the violating units to pay the Compensation within a period of 3 months from the date of Order.
- 3) The Stone crusher has not paid the Environmental Compensation as per Orders of the Hon'ble NGT even after 3 (three) months of time given by the Hon'ble NGT. Therefore, the APPCB Regional Office, Ananthapuramu issued Show Cause Notice to the 21 Nos., of Stone Crushers for the payment of Environmental Compensation as per the Orders of the Hon'ble NGT, South Zone, Chennai dated 27.05.2021.

- 4) After issue of Show Cause Notice by the APPCB, the following Stone crushing units have paid the Environmental Compensation as per the Orders of the Hon'ble NGT Order dated 27.05.2021.

Sl. No	Name & Location of the stone crusher	Amount of Environmental Compensation levied by the Hon'ble NGT, Chennai.	Amount paid by the stone crushing unit	Details of the payment
1	M/s.Lakshmi Narasimha Stone Crusher (Presently M/s. Nayan Enterprises), Sy.No.253, Nemkallu (V), Bommanahal (M), AnanthapuramuDistrict	Rs.3,09,000/-	Rs.3,09,000/-	The stone crusher has paid the EC vide D.D.No.321811, dated 16.09.2021 of Karnataka Bank
2	M/s.Harini Stone Crushers, Sy.No.224, Nemkallu (V), Bommanahal (M), AnanthapuramuDistrict	Rs.2,47,200/-	Rs.2,47,200/-	The stone crusher has paid the EC vide D.D.No.776777, dated 13.09.2021 of SBI
3	M/s.SriVarasidhiVeeranjaneya Stone crusher, Nemkallu (V), Bommanahal (M), AnanthapuramuDistrict	Rs.1,54,500/-	Rs.1,54,500/-	The stone crusher has paid the EC vide D.D.No.271710, dated 20.09.2021 of SBI
4	M/s.Unico Stone Extractors LLP, Sy.No.227-C2 & 227-D, Nemkallu (V), Bommanahal (M), AnanthapuramuDistrict.	Rs.3,86,200/-	Rs.3,86,200/-	The stone crusher has paid the EC vide D.D.No.018204, dated 20.09.2021 of IDBI
5	M/s. MahaMaruthi Minerals, Sy.No.283-A, 284-B, Nemkallu (V), Bommanahal (M), AnanthapuramuDistrict	Rs.9,26,900/-	Rs.9,26,900/-	The stone crusher has paid the EC vide D.D.No.642825, dated 27.09.2021 of City Union Bank Ltd
	Total:	Rs.20,23,800/-	Rs.20,23,800/-	

- 5) Also, the APPCB, Regional Office, Ananthapuramu has submitted a detailed report submitted to the Joint Chief Environmental Engineer (JCEE), APPCB, Zonal Office, Kurnool on 06.10.2021 with a request to call the defaulting stone crushers for legal hearing before External Advisory Committee (EAC) meeting at Zonal Office, Kurnool for taking further necessary action.
- 6) The remaining 16 Nos., of defaulting stone crushing units were called for legal hearing before the External Advisory Committee (EAC) meeting at Zonal Office, Kurnool on 12.10.2021. A copy of the letter dated 07.10.2021 intimating the hearing for 16 Nos., of stone crushers before the EAC of APPCB, Zonal Office, Kurnool.

- 7) The APPCB, Zonal Office, Kurnool, conducted hearing to all the defaulting 16 Nos., of stone crushing units before the External Advisory Committee (EAC) on 12.10.2021 with regard to the realization of Environmental Compensation. During hearing, the stone crushing units requested the Board to grant time till end of October 2021 for the payment of Environmental Compensation. The EAC committee of the APPCB, Zonal Office, Kurnool directed the Stone crushers to pay the compensation within 15 days.
- 8) On continuous persuasion by the Regional Office, Ananthapuramu with the Stone Crushers, out of 16 No's only 14 Nos., of Stone Crushers have paid the Compensation and the details are as follows:

Sl. No	Name & Location of the stone crusher	Amount of Environmental Compensation levied by the Hon'ble NGT, Chennai vide Order dated 27.05.2021.	Amount paid by the stone crushing unit	Details of the payment
1.	M/s.Sree Raghavendra Traders and Stone Crushers, Nemkallu (V), Bommanahal (M), Ananthapuramu District	Rs. 1,54,500/-	Rs. 1,54,500/-	Paid vide D.D.No.203927, dated 11.10.2021 of Bank of Baroda
2.	M/s.Sree Anjaneya Swamy Stone Crusher, Sy.No.253, Nemkallu(V), Bommanahal (M), Ananthapuramu District	Rs. 12,35,800/-	Rs. 12,35,800/-	Paid vide D.D.No.843480, dated 12.10.2021 of Karur Vysya Bank
3.	M/s. Aiswarya Stone crusher, Nemkallu (V), Bommanahal (M), Ananthapuramu District	Rs. 3,09,000/-	Rs. 3,09,000/-	Paid vide D.D.No.906320, dated 11.10.2021 of SBI
4.	M/s.ModelEnterprises, Sy.No.227E Nemkallu (V), Bommanahal (M), AnanthapuramuDistrict.	Rs. 3,86,200/-	Rs. 3,86,200/-	Paid vide D.D.No.581949, dated 16.10.2021 of Axis Bank
5.	M/s. Sri Ramanjeneya Stone Crusher, Nemkallu (V), Bommanahal (M), Ananthapuramu District	Rs. 3,09,000/-	Rs. 3,09,000/-	Paid vide D.D.No.176032, dated 18.10.2021 of Canara Bank
6.	M/s. Maruthi Building Materials, Sy.No.231/D, Nemkallu (V), Bommanahal (M), Ananthapuramu District	Rs. 6,17,900/-	Rs. 6,17,900/-	Paid vide D.D.No.664783, dated 18.10.2021 of Karnataka Grameena Bank
7.	M/s.Datta Stone crusher, Sy.No.254, Nemkallu (V), Bommanahal (M), Ananthapuramu District	Rs.3,09,000/-	Rs.3,09,000/-	Paid vide D.D.No.831684, dated 27.10.2021 of SBI
8.	M/s.Sri Sai Ganesh Stone Crushers, Sy.No.222-B3, Nemkallu (V), Bommanahal (M), Ananthapuramu District	Rs.3,09,000/-	Rs.3,09,000/-	Paid vide D.D.No.006524, dated 22.10.2021 of HDFC

9.	M/s.R.A.S Industries, Sy.No.254 & 255A, Nemkallu (V), Bommanahal (M), Ananthapuramu District	Rs.9,26,900/-	Rs.9,26,900/-	Paid vide D.D.No.140226, dated 27.10.2021 of Union Bank
10.	M/s.N.A.S Industries, Sy.No.253, Nemkallu (V), Bommanahal (M), Ananthapuramu District	Rs.4,63,500/-	Rs.4,63,500/-	Paid vide D.D.No.140227, dated 27.10.2021 of Union Bank
11.	M/s.SreePavanasutha Industries, Sy.No.231-A, Nemkallu (V), Bommanahal (M), Ananthapuramu District	Rs.3,09,000/-	Rs.3,09,000/-	Paid vide D.D.No.831683, dated 26.10.2021 of SBI
12.	M/s.V.V.C Minerals, Sy.No.220, Nemkallu (V), Bommanahal (M), Ananthapuramu District	Rs.5,25,200/-	Rs.5,25,200/-	Paid vide D.D.No.018286, dated 06.11.2021 of IDBI
13.	M/s.Bharathi Minerals and Trading Company, Sy.No.222B1, 222C, Nemkallu(V), Bommanahal (M), Ananthapuramu District	Rs.6,17,900/-	Rs.6,17,900/-	Paid vide D.D.No.271837, dated 16.11.2021 of SBI
14.	M/s. Sree Hanuman Minerals, Sy.No.255/A, Nemakallu (V), Bommanahal (M), Ananthapuramu District	Rs.4,63,500/-	Rs.4,63,500/-	Paid vide D.D. No.809999, dated 26.11.2021 of Karnataka Bank
Total amount paid by the Stone crushers:			Rs.69,36,400/-	

- 9) From the above, it is evident that out of 21 Nos., of stone crushing units existing in the area, 19 Nos., of stone crushing units have paid the Environmental Compensation totaling to an amount of **Rs. 89,60,200/-** and 2 Nos., of Stone Crushers have not paid Environmental Compensation. The details of the defaulting stone crusher are as follows:

Sl. No	Name & Location of the stone crusher	Amount of Environmental Compensation levied by the Hon'ble NGT, Chennai vide Order dated 27.05.2021.	Amount paid by the stone crushing unit
1.	M/s.SASP Enterprises, Sy.No.222/B3 Part, Nemkallu(V), Bommanahal (M), Ananthapuramu District.	Rs.12,35,800/-	Not paid
2.	M/s.Hanuman Industries, Sy.No.223 & 253B, Nemkallu(V), Bommanahal (M), Ananthapuramu District	Rs.15,44,800/-	Not paid
Total :		Rs.27,80,600/-	

- 10) The officials of APPCB, Regional office, Ananthapuramu inspected the 2 Nos., of defaulting Stone Crushers viz., i) M/s.SASP Enterprises, ii) M/s.Hanuman Industries on 25.11.2021. During inspection, it was observed that the stone crushers were not in operation and there is no power supply to these stone crushers as APSPDCL have not restored the power supply to these stone crushers for non-payment of dues.
- 11) The APPCB, Regional Office, Ananthapuramu vide letter dated 06.12.2021 directed the above 2 Nos., of defaulting Stone Crushers not to operate the stone crushers without payment of Environmental Compensation as Orders of the Hon'ble NGT.

- 12) It is submitted that, the JCEE, Unit-II, Board Office, Vijayawada vide E-Mail dated 25.01.2022 issued instructions for recovery of Environmental Compensation with assistance of District Collector as directed by Hon'ble NGT and also requested to issue closure orders to the i) M/s. SASP Enterprises, Sy.No.222/B3 Part, Nemkallu (V), Bommanahal (M), Ananthapuram District and ii) M/s.Hanuman Industries, Sy.No.223 & 253B, Nemkallu(V), Bommanahal (M), Ananthapuram District for non-payment of Environmental Compensation.
- 13) The APPCB, Regional Office, Ananthapuramu submitted a detailed status report to Zonal Office, Kurnool vide letter dated 28.01.2022 along with the remarks of JCEE (Unit-II), Board office, Vijayawada requesting the APPCB, Zonal Office, Kurnool to take necessary action against 2 No's of above default stone crushers.
- 14) Meanwhile, the APPCB submitted the detailed status report to the Hon'ble NGT, South Zone, Chennai on 02.02.2022 informing the status for non payment of Environmental Compensation by i) M/s. SASP Enterprises, ii) M/s. Hanuman Industries and suitable action will be initiated by placing before the External Advisory Committee (EAC) of the Zonal Office, Kurnool.
- 15) The APPCB, Zonal Office, Kurnool reviewed the issue of non-payment of compensation by the i) M/s. SASP Enterprises, ii) M/s. Hanuman Industries in the External Advisory Committee (EAC) meeting held on 01.02.2022 at APPCB, Zonal office, Kurnool. The representatives of stone crushers attended the EAC meeting informed that they have not restarted the operations till now and also informed APSPDCL disconnected the Power Supply to their Stone Crusher due non payment dues. They requested the APPCB to give for some more time for payment of Environmental Compensation and assured the committee that they will not restart the operation of the stone crushers without payment of Environmental Compensation.
- 16) The External Advisory Committee noted that collection of the environmental Compensation by District Administration through RR Act is having Procedural Bottlenecks and also noted management of Stone Crusher have assured that they will not restart operations without payment of the Environmental Compensation. After detailed discussions, the EAC recommended the APPCB to **issue Stop Production Order** to i) M/s. SASP Enterprises, ii) M/s. Hanuman Industries. As per the recommendation of the EAC, APPCB, Zonal office, Kurnool issued Stop Production Orders on 03.02.2022 to the above 02 Ns., of Stone crushing units with a direction not to restart operations without payment of Environmental Compensation
- 17) Meanwhile, the APPCB, Board Office, Vijayawada vide email dt:16.11.2023 directed to this office to submit the operational status of i) M/s. SASP Enterprises, ii) M/s. Hanuman Industries. In this connection, the officials of APPCB, RO, Ananthapuramu inspected the above two industries and during inspection it was observed that M/s. Hanuman Industries was not in operation. Also, observed that the part of stone crusher machinery was removed and the physical condition of the stone crusher was bad in condition and no persons are available at the site also it is to submit that M/s. SASP Enterprises was not in operation. Also observed

that the all the machinery of the stone crusher was dismantled and no persons are available at the site and the same was communicated to APPCB, Board Office, Vijayawada on 20.11.2023 for taking further necessary action.

- 18) The APPCB, Board Office, Vijayawada is reviewed the status of non-payment of Environmental compensation by the i) M/s. SASP Enterprises, ii) M/s. Hanuman Industries in the monitoring (TF) committee meeting on 21.11.2023 at Board Office, Vijayawada. After detailed discussions, the committee recommended to issue directions to the industry to submit undertaking within a week on time bound schedule to pay the Environmental Compensation. As per the recommendations of the committee, the APPCB, Board office, Vijayawada vide letter dated 27.11.2023 directed the i) M/s. SASP Enterprises, ii) M/s. Hanuman Industries to submit undertaking within a week on time bound schedule to pay the Environmental Compensation levied as per the Hon'ble NGT order dt. 27.05.2021 in OA No. 30 of 2020 (SZ) (earlier OA No. 337 of 2018 (PB)).
- 19) The APPCB, RO, Ananthapuramu issued Notices to i) M/s. SASP Enterprises, ii) M/s. Hanuman Industries to submit time bound schedule to pay the Environmental Compensation and also directed to pay the Environmental Compensation levied as per the Hon'ble NGT order dt. 27.05.2021 in OA No. 30 of 2020 (SZ) (earlier OA No. 337 of 2018 (PB)) but not paid.
- 20) Further, for the compliance of Judgment pronounced in order dt. 27.05.2021, in O.A. No. 30 of 2020(SZ) by the Hon'ble NGT, Chennai Sri K. Hiroji, Rao, Unthakal Village, BommanahalMandalam, Rayadurga Taluk, Anathapuram District has filed M.A. No. 14 of 2024.
- 21) Based up on the M.A. No. 14 of 2024, the Hon'ble Tribunal heard the matter on 12.11.2024 and the main extract of the order is as follows:
- *It is made clear that the APPCB will not allow them to operate till such time they paid the compensation. It is always open to the APPCB to take action through the district administration under the Revenue Recovery Act and collect the environmental compensation.*
 - *So, accordingly, three month's time is granted to the APPCB to recover the outstanding amount from the 02 of the defaulters/violators and report compliance.*
- 22) As per the directions Hon'ble NGT, Chennai, the APPCB, Regional Office, Ananthapuramu has once again issued Show Cause notices to the 02 Nos., of defaulters i.e., i) M/s. SASP Enterprises, ii) M/s. Hanuman Industries and directed the stone crushers to pay the Environmental Compensation as per orders of the Hon'ble NGT, Chennai in M.A. No. 14 of 2024 levied as per the Hon'ble NGT order dt. 27.05.2021 in OA No. 30 of 2020 (SZ).
- 23) To ensure the operational status of stone crushers (as the APPCB has issued Stop Production Orders to the 02 Nos., of Stone crushers on 23.02.2022) and to pursue the payment of Environmental compensation, the officials of APPCB, Regional office, Ananthapuramu have

inspected the i) M/s. SASP Enterprises, ii) M/s. Hanuman Industries and it was observed that the crushers were not in operation and also observed that the Machinery of the 2 No's of Stone Crushers were dismantled by their own and there is no possibility to carryout any activity related to production of Road metal. The photographs depicting the latest Status of 2 No's of Stone Crushers were enclosed as **Annexure - I**. It is clear that the APPCB is not allowing the 02 Nos. of stone crushers to operate till such time they paid the compensation.

24) For submission of Compliance status with regard to the payment Environmental compensation the Regional Office, Ananthapuramu pursued with the 2 No's of Stone Crushers on continuous basis. In response the M/s. SASP Enterprises has submitted a representation to APPCB with a request that they will pay the Environmental compensation on installment basis for a period of 6 Months due to their financial problems. Further, M/s. SASP Enterprises has paid the Environmental compensation of **Rs.4,11,934/-** (Rs.2,05,967/- vide DD No. 067732, dt:10.12.2024 and Rs.2,05,967/- vide DD No. 067748, dt:15.01.2025) i.e., two installments till date against the Total Environmental Compensation of **Rs.12,35,800/-** and M/s. SASP Enterprises has to pay balance Environmental Compensation of **Rs.8,23,866/-** in another four installments as committed by the industry wide letter dt:09.12.2024. A copy of the representation submitted by M/s. SASP Enterprises is enclosed as **Annexure - II**.

25) It is further submitted that the remaining Stone Crusher i.e., M/s. Hanuman Industries has also paid the Environmental compensation of **Rs.1,00,000/-** vide DD No. 000204, dt:06.02.2025 on continuous persuasion of APPCB. A Copy of the Environmental Compensation paid by M/s. Hanuman Industries is enclosed as **Annexure - III**. During the inspection, the industry representative has informed that since 03.02.2022, their stone crusher was not in operation as the APPCB has issued Stop Production Order dt. 03.02.2022. The stone crusher was completely dismantled and sold to scrap dealers as the machinery of the stone crusher was run down due to non-operation. Also, stated due to financial problems they are unable to pay the total Environmental compensation laid by the Hon'ble NGT. Keeping the status of their stone crusher and financial problems facing by the industry, they requested to exempt the remaining Environmental compensation amount and also requested not to take any further action against them on humanitarian grounds.

This further report is submitted to the Hon'ble NGT in due compliance of the directions issued by this Hon'ble Tribunal. The APPCB will abide by all such directions as this Hon'ble Tribunal may deem fit and appropriate.

Dt. .02.2025

Place: Anantapuramu

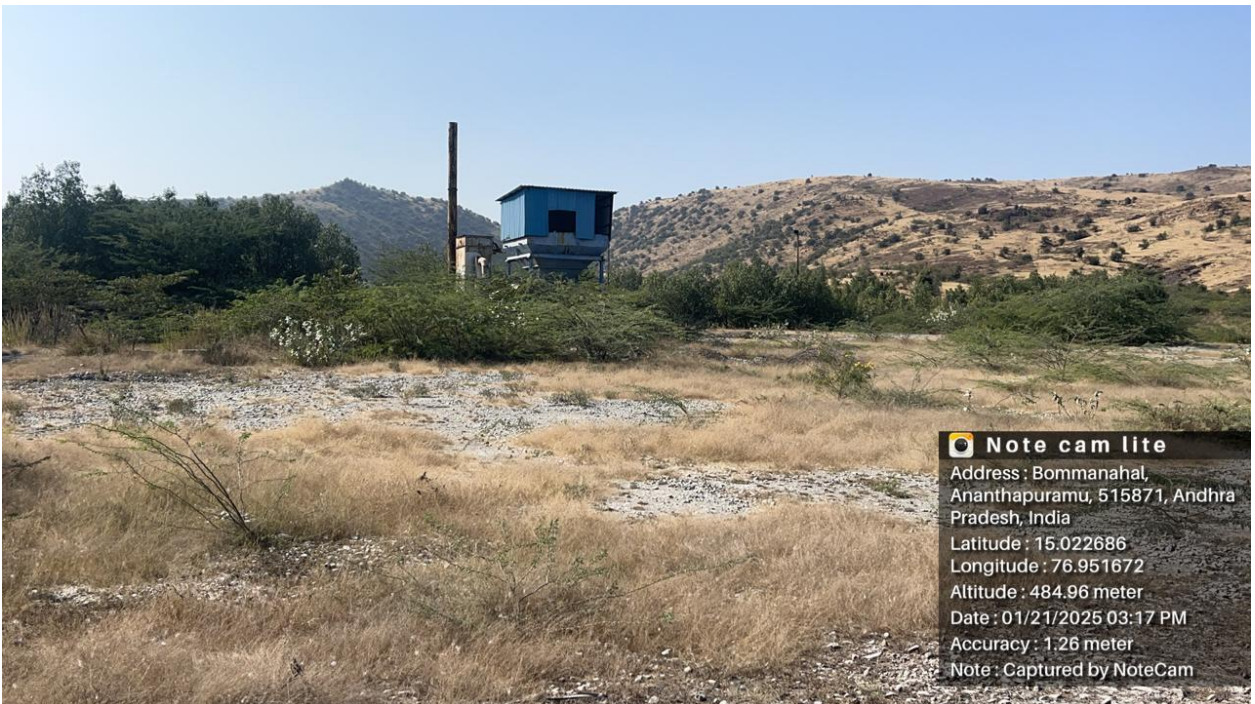
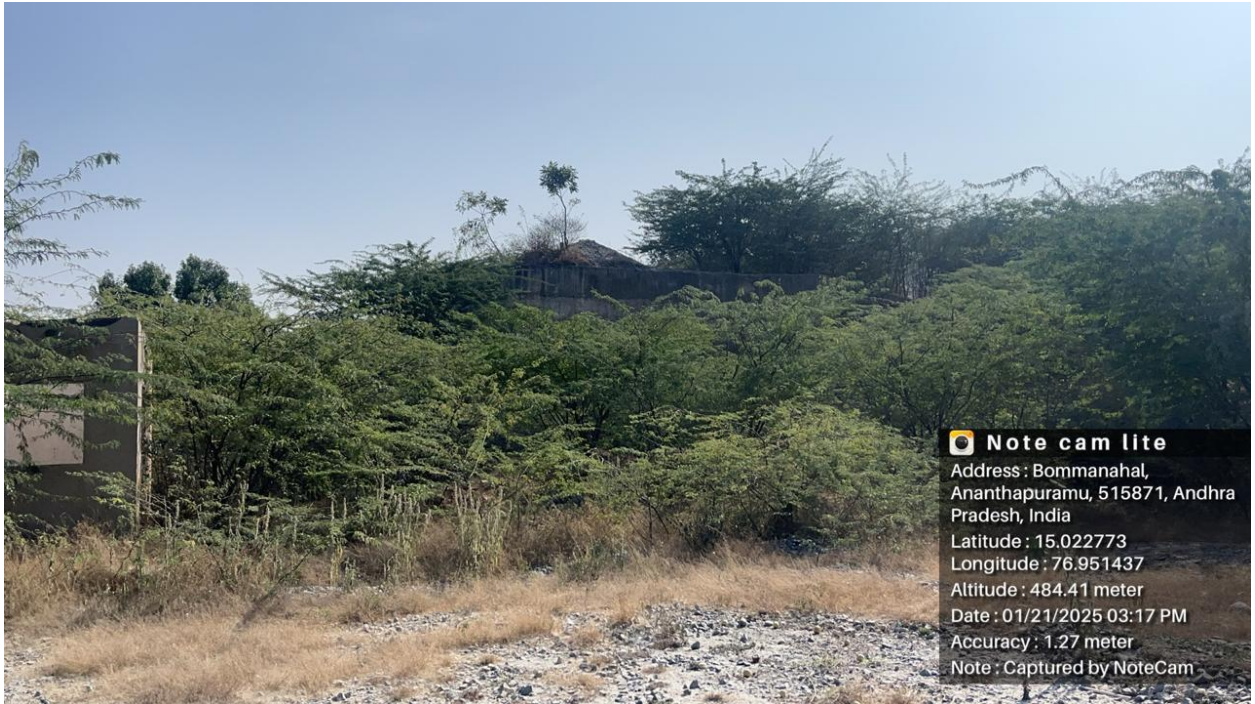

A.P. Pollution Control Board
Environmental Engineer,
Regional Office, Anantapuramu.
Environmental Engineer
A.P. Pollution Control Board
Regional Office, Anantapuram

SSS

Annexure - I

The photographs depicting the latest status of 2 No's of Stone Crushers i.e., M/s. SASP Enterprises and M/s. Hanuman Industries.

M/s. SASP Enterprises:



M/s. Hanuman Industries:



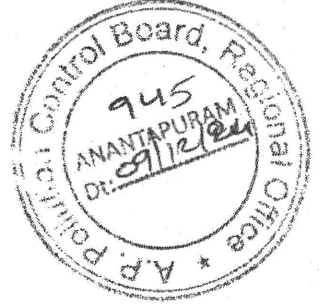
ANNEXURE - II



SASP ENTERPRISES

Sy.No.224 Part, 6 Acres, Nemakallu Village, Bommanahallu Mandalam,
Raydurgam Taluk, Ananthapur Dist. (Andhra Pradesh) State
Cell : +91-9448323539, Email : dnrajeshbabu@gmail.com

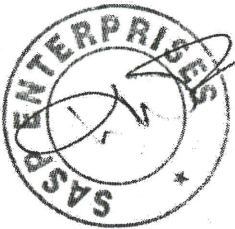
Date: 03-12-2024



To,
The Environmental Engineer (E.E), APPCB, Anantapur,
A.P. Pollution Control Board,
Regional Office, D.No.6-3-145, 1st Floor, Revenue Ward No-6,
Ramnagar, Ananthapuramu-515004
Andhra Pradesh.

Reference:

1. Stone Crusher Location: Sy.No.-224 Part, 6 Acres, Nemakallu Village, Bommanahallu Mandalam, Raydurgam Taluk, Anantapuram Dist.
2. Environmental Compensation of amount Rs.12, 35,800/- imposed by National Green Tribunal (N.G.T).
3. L.r.No.EAC/PCB/RO/ATP/2023/995 dated 16-11-2023 to attend hearing before EAC, Board Office, Vijayawada on 21-11-23.
4. Our Request Letter dated 21-11-23 for asking 6months time from April-2024 to September-2024 time to clear compensation amount.
5. Your Letter for directions to give Undertaking Letter for clearing compensation amount bearing number Lr.No.444/APPCB/HO/ECS/ANTP/2023-772 dated 27-11-2023.
6. Our Under Taking Letter dated 15-12-2023 to clear the amount in 6 instalments from 15-04-24 to 15-09-24.
7. Your show casue notice No-337/PCB/RO:ATP/NGT/2024/771 dated 25-11-24, received on 03-12-24.



Page 1 of 4

APR
The work will start from 15/04/24

Respected Sir,

Subject: Reply to your show cause notice regarding compensation amount Rs.12, 35,800/- raised by N.G.T-reg.

With above references and as per the above subject, on 21-11-2023 at 11am Monitoring (TF) Committee Meeting was called before the External Advisory Committee (EAC) of Board Office, Dr.YSR Paryavarnam Bhavan, APIIC Colony Road, Gurnanak Colony, Auto Nagar, Vijayawada.

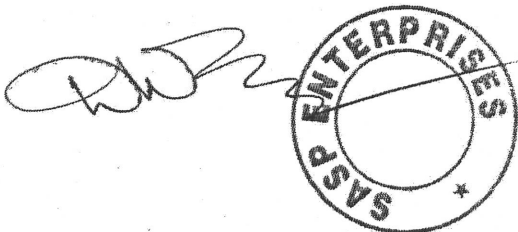
We have explained the below facts and problems:-

1. **An Amount of Rs.12, 35,800/-as Environmental Compensation was imposed on our Stone Crusher Unit.**
2. **Our Stone Crusher is NOT in Operation since July-2018 i.e from the time it was stopped by your Department as per directions of NGT.**
3. **Our Stone Crusher was removed/dismantled in the month November-2020 and same was taken/seized by our Financier due to non payments of loans.**
4. **Even the stone crusher land also does not belong to me; we have leased the land in the year 2016 for 5 years. The same lease period also over by 2021.**
5. **Further the power was disconnected and dismantled by APSDCL, Anantapuram in the month of December-2019.**

In meeting we have explained in detail to EAC committee about our financial and other problems to clear the compensation amount, we have requested 6 equal instalments starting from April-2024 to September-2023 for clearing the same amount and submitted the request letter on the same day.

As per the meeting and our request letter, we will clear the amount as follows:-

S.No.	Date of Payment	Instalment Amount Rs.
1	15-04-2024	Rs.2,05,967/-
2	15-05-2024	Rs.2,05,967/-
3	15-06-2024	Rs.2,05,967/-
4	15-07-2024	Rs.2,05,967/-
5	15-08-2024	Rs.2,05,967/-
6	15-09-2024	Rs.2,05,967/-
	TOTAL	Rs.12,35,800/-



In view of the above matter, I would like to bring few things to your kind notice as following

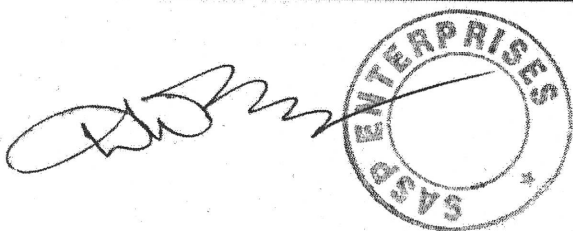
1. We have sold our Civil and Steel Structures related to our crusher as where is basis for Rs.18,00,000/- (Rupees Eighteen Lakh Only) for the land owner A.Ravindra Naidu and land owner has promised to pay the Rs.12,35,000/- compensation amount directly to your Department in my name and balance Rs.5,65,000/- to me.
2. As per his commitment only, I have requested your Department through letter mentioned in reference S.No.6 to provide 6months time from April-2024 to September-2024.
3. Mr. A.Ravindra Naidu sold the land to Smt.Bhargavi Tummala D/o T.V.S.Kanta Rao W/o A.Raghu Pratap on 02-08-2023 without intimating to me and without my knowledge.
4. From April-2024 i am continuously requesting to pay the compensation amount to your Department but they are not at all responding in any ways.

Mr.A.Ravindra Naidu is saying that the same amount will be paid by Smt.Bhargavi Tummala D/o T.V.S.Kanta Rao W/o A.Raghu Pratap purchaser of the land as they are using my old crusher Civil and Steel Structures to establish new stone crusher unit.

But none of them have come forward to pay the due and my balance.

Now in spite of my financial crises and as per the commitment in last meeting to pay the amount, i hereby paying 01 instalment of Rs.2,05,967/- now through DD bearing DD Number:067725 dated 03-12-24 , Bank of Baroda, Ballari and balance 05 instalments will be paid in 05 equal instalments as per the below dates.

S.No.	Date of Payment	Instalment Amount Rs.
1	03-12-2024	Rs.2,05,967/- (DD Enclosed)
2	03-01-2025	Rs.2,05,967/-
3	03-02-2025	Rs.2,05,967/-
4	03-03-2025	Rs.2,05,967/-
5	03-04-2025	Rs.2,05,967/-
6	03-05-2025	Rs.2,05,967/-
	TOTAL	Rs.12,35,800/-



I humbly and very kindly request you to give last chance for me to clear the payments as above for which i will grateful to you.

I will assure that this time i will upkeep my commitment.


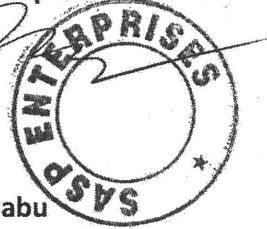
CC to

1. The External Advisory Committee (EAC),
2. The Chairman, Head Office (H.O)., APPCB, Vijayawada,
3. The Member Secretary, Head Office (H.O)., APPCB, Vijayawada

Enclosures:

1. Original D.D of amount Rs.2,05,967/-.
2. Land Sale Deed dated 01-08-2023
3. Copies of all S.No 1 to 7 shown in reference.

For SASP Enterprises

Proprietor

DN Rajesh Babu

Mobile: +91 94483-23539



अनंतपुर रोड, बेल्लारी - ५८३ १०१
ANANTPUR ROAD, BELLARY - 583 101
RTGS/NEFT IFSC BARB0VJBLRY
73640015181192

जारी किए जाने की तारीख से तीन महीने तक वैध VALID FOR THREE MONTHS FROM THE DATE OF ISSUE
डिमांड DEMAND 1 0 1 2 2 0 2 4 9
ड्राफ्ट DRAFT D D M M Y Y Y Y 8

BARODAS SECURITY PRINTERS PVT. LTD., CHENNAI (TN) - 600 024

मांगे जाने पर The Member Secretary Andhra Pradesh Pollution Control Board या उनके आदेश पर

On Demand Pay

Or Order

रुपये Two Lakh Five Thousand Nine Hundred and Sixty

Rupees

Swan only

अदा करें

₹ 2,05,967/-

मूल्य प्राप्त हुआ / FOR VALUE RECEIVED

Purchaser Name :- SASP Enterprises

कृते बैंक ऑफ बड़ौदा

For Bank of Baroda

VIJAYA

अदाकर्ता शाखा / Drawee Branch

संयुक्त प्रबंधक / Joint Manager

शाखा प्रबंधक / Branch Manager

DD/2022/DE

बल्का कूट ALPHA CODE

(DD Alpha Prefix)

V J B L R Y

ह.स.न. / S.S. NO. (

B/157383

ह.स.न. / S.S. NO. (MH195T)

Please sign above

एक OT 4
दो TT 3
एक OL 2
दो TL 1

⑈067732⑈ 583012103⑈ 207364⑈ 16



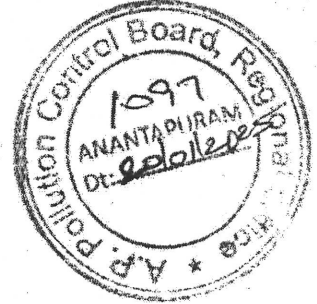
SASP ENTERPRISES

Sy.No.224 Part, 6 Acres, Nemakallu Village, Bommanahallu Mandalam,
Raydurgam Taluk, Ananthapur Dist. (Andhra Pradesh) State
Cell : +91-9448323539, Email : dnrajeshbabu@gmail.com

Date: 15-01-2025

To,

The Environmental Engineer (E.E),
A.P. Pollution Control Board (APPCB),
Regional Office, D.No.6-3-145, 1st Floor, Revenue Ward No-6,
Ramnagar, Ananthapuramu-515004
Andhra Pradesh.



Reference:

1. Stone Crusher Location: Sy.No.-224 Part, 6 Acres, Nemakallu Village, Bommanahallu Mandalam, Raydurgam Taluk, Anantapuram Dist.
2. Environmental Compensation of amount Rs.12, 35,800/- imposed by National Green Tribunal (N.G.T).
3. L.r.No.EAC/PCB/RO/ATP/2023/995 dated 16-11-2023 to attend hearing before EAC, Board Office, Vijayawada on 21-11-23.
4. Your show cause notice No-337/PCB/RO:ATP/NGT/2024/771 dated 25-11-24, received on 03-12-24.
5. Our request letter dated 03-12-24 in which 1st instalment was cleared.

Respected Sir,

Subject: 2nd Instalment Environmental Compensation amount D.D sent-reg.

In continuation with our request letter dated 03-12-24 shown in above reference 5; we hereby clearing 2nd instalment of environmental compensation imposed by National Green Tribunal (N.G.T) through Demand Draft with below details:-

D.D Number and Date: 067748 dated 15-01-25

D.D Amount Rs. 2, 05,967/-

D.D.Drawn Branch: Bank of Baroda, Ballari, Karnataka

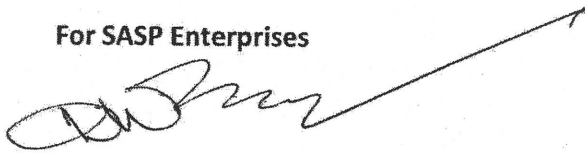
AEI
To
R/S
20/01/25
Page 1 of 2

D.D. in Favour: Member Secretary Andhra Pradesh Pollution Control Board.

D.D. Payable at: Vijayawada

Enclosures: Original D.D of amount Rs.2, 05,967/-.

For SASP Enterprises



Proprietor

DN Rajesh Babu

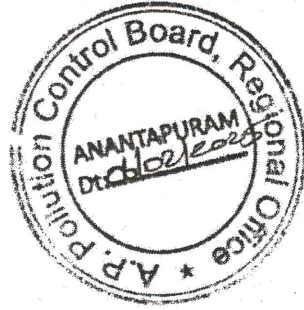
Mobile: +91 94483-23539

बैंक ऑफ बड़ौदा Bank of Baroda		अनंतपुर रोड, बेल्लारी - ५८३ १०१ ANANTPUR ROAD, BELLARY - 583 101 RTGS/NEFT IFSC BARB0VJBLRY 73640015181192	जारी किए जाने की तारीख से तीन महीने तक वैध VALID FOR THREE MONTHS FROM THE DATE OF ISSUE	डिमांड DEMAND 1 5 0 1 2 0 2 5 ड्राफ्ट DRAFT D D M M Y Y Y Y	9 8 7 6 5 4 3 2 1
मांगे जाने पर On Demand Pay	Member Secretary Andhra Pradesh Pollution Control Board Vijaynada		या उनके आदेश पर Or Order		
रुपये Rupees	Two Lakh Five Thousand Nine Hundred and Sixty Seven Only		₹ 2,05,967/-		
मूल्य प्राप्त हुआ / FOR VALUE RECEIVED	Purchaser Name :- SASP Enterprises	कृते बैंक ऑफ बड़ौदा For Bank of Baroda			
	अदाकर्ता शाखा / Drawee Branch VIJAYA	संयुक्त प्रबंधक / Joint Manager	शाखा प्रबंधक / Branch Manager		
DD/2022/DE (DD Alpha Prefix)	अल्फा कोड ALPHA CODE V J B L R Y	ह.स.न. / S.S. NO. (BUI57383)	ह.स.न. / S.S. NO. (Please sign above)		

⑈067748⑈ 583012103⑈ 207364⑈ 16

ANNEXURE - III

M/s.Hanuman Industries,
Sy.No.223 & 253 B, Nemakallu (V), Bommanahal (M),
Ananthapuramu District



Date:06.02.2025

To

Environmental Engineer,
 AP Pollution Control Board,
 Regional Office, Ananthapuramu

Respected Sir

Sub: M/s.Hanuman Industries, Sy.No.223 & 253 B, Nemakallu (V), Bommanahal (M),
 Ananthapuramu District Submission of DD- Reg.

Please find the Atteched DD No. 000204, Dated. 06.02.2025 for an amount of Rs. 1,00,000/-
 towards Environmental Compensation.

For Yours faithfully

	HDFC BANK	AVO PAYEE ONLY NOT NEGOTIABLE	DEMAND DRAFT VALID FOR 3 MONTHS ONLY PAYABLE AT PAR AT ALL BRANCHES OF HDFC BANK LTD	M/s.Hanuman Industries 06022025
ON DEMAND PAY		*** MEMBER SECRETARY, ANDHRA PRADESH POLLUTION CONTROL BOARD		Or Order
Rupees		ONE LAKH ONLY		₹ 1,00,000.00
THUMMALA LAKSHMI KANTAMMA INFANTRY ROAD BELLARY BRANCH BELLARY - 583103		 329930 239152		FOR VALUE RECEIVED AUTHORISED SIGNATORIES Please sign above
RTI No: 06363508775				
⑈000204⑈ 583240106⑈ 999990⑈ 16				

Item No.03:-**ANNEXURE - I****BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI****Tuesday, the 12th day of November 2024.**

(Through Video Conference)

**Miscellaneous Application No.14 of 2024(SZ) in
Original Application No.30 of 2020(SZ)****IN THE MATTER OF:****K. Hiroji Rao**

Farmer, Unthakal Village,
BommanahalMandalam
Rayadurga Taluk
Ananthapuram District
Andhra Pradesh – 515 871.

.... Applicant(s)

1) Union of India

Through its Secretary,
Ministry of Environment, Forests & Climate Change,
Indira Priyadarshini Bhavan,
Jorbagh, New Delhi – 110 003.

2) Central Pollution Control Board

Through Member Secretary
Parivesh Bhawan, CBD – Cum Office Complex,
East Arjun Nagar, Delhi – 110 032.

3) State of Andhra Pradesh,

Rep. by its Chief Secretary,
Interim Government Complex,
Velagapudi, Guntur District,
Andhra Pradesh – 522 503.

4) State of Andhra Pradesh,

Rep. by its Principal Secretary,
Department of Mines and Geology,
Interim Government Complex,
Velagapudi, Guntur District,
Andhra Pradesh – 522 503.

5) State of Andhra Pradesh,

Rep. by its Principal Secretary,
Department of Agricultural and Animal Husbandry
Interim Government Complex,
Velagapudi, Guntur Complex,
Andhra Pradesh – 522 503.

6) District Collector and Magistrate

Dharmavaram Road,
Ananthpur, Andhra Pradesh – 515 001.

7) Andhra Pradesh Pollution Control Board,

Rep. by its Member Secretary,
D.No. 33-26-14/D2,
Near Sunrise Hospital, Pushpa Hotel Centre
Chalamvari Street, Kasturibaipet,
Vijayawada, Andhra Pradesh – 520 010.

8) Andhra Pradesh Vigilance & Enforcement Department

Rep. by its Director General
2nd Floor, NTR Administrative Block
Pandit Nehru Bus Station
Vijayawada, Andhra Pradesh – 520 002.

9) A. Raghu Pratap

Survey No.253 (4.662 Acres)
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh – 515 871.

10) Aishwarya Stone Crushers

Rep. by K.L. Virupaksha Reddy
Sy. No.253 (6 Acres)
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh – 515 871.

11) Sai Teja Stone Crusher

Rep. by K. Srinivas Rao
Sy. No.253 (6 Acres)
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh – 515 871.

12) G. Santaiah

Sy. No.253 (1 Acres)
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh – 515 871.

13) H. Rajendra Prasad

Sy. No.253 (2 Acres)
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh – 515 871.

14) J. Sadasivarao

Sy. No.253 , 2 quarries (1.869 + 1 Acres)
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh – 515 871.

15) K. Ramachandra Reddy

Sy. No.253 (21.372 Acres)
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh – 515 871.

16) K. Uma Mahesh

Sy. No.253 (4.359 Acres)
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh – 515 871.

17) M. Guru Prasad

Sy. No.253 (1 Acres)
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh – 515 871.

18) M. Subramanyeswara Rao

Sy. No.253 (1 Acres)
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh - 515 871.

19) Maha Maruthi Minerals

Sy. No.253 (2.286 Acres)
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh - 515 871.

20) Model Enterprises

Prop. P. Ajay Kumar, Sy. No. 253 (10.382 Acres)
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh - 515 871.

21) T. Rajesh Reddy

Prop. N. Alla Bakash, Sy. No.253 (0.5 Acres)
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh - 515 871.

22) T. Rajesh Reddy

Prop. N. Alla Bakash, Sy. No.253 (1.056 Acres)
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh - 515 871.

23) Nemakal Mineral

Prop. H.E. Dadakhalandar,
Sy. No.253 (2 Acres)
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh - 515 871.

24) P. Narayana

Sy. No.253 (0.971 Acres)
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh - 515 871.

25) Ramanjaneya Stone Crushers

Prop. R. Satish
Sy. No.253 (3.025 Acres)
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh - 515 871.

26) Sri Anjaneya Swamy Stone Crushers

Prop. A. Ravindra Naidu
Sy. No.253 (4.5 Acres)
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh - 515 871.

27) T.V.S. Kantha Rao

Sy. No.253 (4.5 Acres)
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh - 515 871.

28) M/s. Aishwarya Stone Crushers

Rep. by Dealer K.L. Virupakshi Reddy
Sy. No.253
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh - 515 871.

29) M/s. Sri Anjaneya Swamy Stone

Rep. by Managing Partner A. Ravindra Naidu
Sy. No.253
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh - 515 871.

- 30) M/s. Sree Veeranjanya Stone Crusher**
Rep. by Managing Partner P. Rajendra Prasad
Sy. No.253
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh – 515 871.
- 31) M/s. Sri Sai Ganesh Stone Crusher**
Rep. by its Prop. N. Suresh
Sy. No.253
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh – 515 871.
- 32) M/s. Bharathi Mineral and Trading Company**
Rep. by Managing Partner P. Bharathi
Sy. No.253
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh – 515 871.
- 33) M/s. Sai Hanuman Stone**
Rep. its Prop. T.V.S. Apparao
Sy. No.253
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh – 515 871.
- 34) M/s. V.V.C. Minerals**
Rep. by its Prop. V.V. Choudary
Sy. No.253
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh – 515 871.
- 35) M/s. Lakshmi Narasimha Stone Crusher**
Rep. by its Prop. G. Mohan Das
Sy. No.253
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh – 515 871.
- 36) M/s. Hari Stone Crusher**
Rep. by its Prop. J. Sada Siva Rao
Sy. No.253
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh – 515 871.
- 37) M/s. Maha Maruthi Mineral**
Rep. by its Prop. T. Srinivasa Rao
Sy. No.253
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh – 515 871.
- 38) M/s. Sai Teja Stone Crusher**
Rep. by its Prop. K. Srinivasa Rao
Sy. No.253
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh – 515 871.
- 39) M/s. NAS Stone Crusher**
Rep. by its Prop. R. Venkata Ramappa
Sy. No.253
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh – 515 871.
- 40) M/s. RAS Stone Crusher**
Rep. by its Prop. R. Seenappa
Sy. No.253
Village Nemakal, Bommanahal Mandal,
Ananthpur District, Andhra Pradesh – 515 871.

41) M/s. Sambasiva Rao Stone Crusher

Rep. by its Prop. Sambasiva Rao
 Sy. No.253
 Village Nemakal, Bommanahal Mandal,
 Ananthpur District, Andhra Pradesh – 515 871.

42) M/s. Ramanjaneya Stone Crusher

Rep. by its Prop. R. Sateesh
 Sy. No.253
 Village Nemakal, Bommanahal Mandal,
 Ananthpur District, Andhra Pradesh – 515 871.

43) M/s. Maruthi Building Materials

Rep. by its Prop. Manjunath
 Sy. No.253
 Village Nemakal, Bommanahal Mandal,
 Ananthpur District, Andhra Pradesh – 515 871.

44) M/s. Pavanasutha Stone Crusher

Rep. by its Prop. M. Guru Prasad
 Sy. No.253
 Village Nemakal, Bommanahal Mandal,
 Ananthpur District, Andhra Pradesh – 515 871.

45) M/s. Hanuman Industries

Rep. by its Prop. T.V.S. Kanta Rao
 Sy. No.253
 Village Nemakal, Bommanahal Mandal,
 Ananthpur District, Andhra Pradesh – 515 871.

46) M/s. Nayana Enterprises

Rep. by its Dealer A. Raghu Pratap
 Sy. No.253
 Village Nemakal, Bommanahal Mandal,
 Ananthpur District, Andhra Pradesh – 515 871.

47) M/s. SASP Stone Crusher

Rep. by its Dealer D.L. Rajesh Babu
 Sy. No.253
 Village Nemakal, Bommanahal Mandal,
 Ananthpur District, Andhra Pradesh – 515 871.

...Respondent(s)

For Applicant(s): M/s. Sravan Kumar, Akshay Mann & Meenal
 Pranali Tayade.

For Respondent(s): Mr. R. Thirunavukarasu for R2.
 Mrs. Madhuri Donti Reddy for R3 to R8.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. VIJAY KULKARNI, EXPERT MEMBER

JUDGMENT

1. This Miscellaneous Application is filed in continuation of the Judgment passed in O.A. No.30 of 2020(SZ) dated 27.05.2021, wherein directions were given to the Andhra Pradesh Pollution Control Board (APPCB) to fix the quantum of compensation for the violations made by the various crusher units.

2. Accordingly, the APPCB had enlisted about 21 of the violators and also assessed the compensation from each of them.

3. Today, the learned counsel appearing for the APPCB would state that of the 21 violators, 19 of them paid the amount and only 02 of the violators are yet to pay the compensation or the APPCB is yet to recover it from them.

4. In the affidavit filed by the APPCB, it is stated that the said 02 defaulters/violators have sought for further time for making the payment, as their units are not in operation.

5. It is made clear that the APPCB will not allow them to operate till such time they paid the compensation. It is always open to the APPCB to take action through the district administration under the Revenue Recovery Act and collect the environmental compensation.

6. So, accordingly, three months time is granted to the APPCB to recover the outstanding amount from the 02 of the defaulters/violators and report compliance.

7. In the result, the Miscellaneous Application [**M.A. No.14 of 2024(SZ) in O.A. No.30 of 2020(SZ)**] is closed.

8. List the matter on **12.02.2025** for reporting compliance.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Vijay Kulkarni, EM

**M.A. No.14/2024(SZ) in
O.A. No.30/2020(SZ)
12th November, 2024. AD.**



NGT